Mopeal No. 10-70 (A)/2015

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. :RTI/P-501/(9406/15)/Appeal/15933

Dated: 27-08-2015

1st Appellate Authority Under RTI ACT,2005 Customs, Excise & Service Tax Appellate Tribunal West Block 2, R.K.Puram New Delhi - 110066

A. Contact Details:

1,	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is preferred	1	Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	06-08-2015	
3.	Details of the order appealed against	F.No.10-141/ Dated 18-8-2	/CESTAT/CPIO-ND/RP/2015 2015
4.	Prayer or relief sought	See Prayer o	lause at the end
5.	Last date for filing the appeal	18-9-2015	
6.	Whether Appeal in Time.	Appeal in tim	е
7.	Copies of documents relied upon by the applicant	1. Copy of R (Annexur	Tl Application dated 6-8-2015 e-1)
		2. Copy of Adated 7-8-	Accounts Officer/CPIO Letter 2015 (Annexure-2)
		3. Copy øf dated (Annexure	Appellant's reminder letter 14-8-2015 to Registrar e-3)



 4. Copy of Appellant's letter dated 17-8-2015 to CPIO (Annexure-4) 5. Copy of CPIO's letter dated 18-8-2015 (Annexure-5)

BRIEF FACTS OF THE CASE

- That the appellant has filed an application dated 06-08-2015 (Annexure –
 under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) It is learnt that on 23-7-2015, in the forenoon session, all the Courts at CESTAT New Delhi abandoned the hearing at 12:30 PM. In this regard, please provide the following information:-
 - (i) Please provide the information as to whether any written instructions were issued for abandoning the hearings in various Courts at CESTAT, New Delhi on 23-7-2015 at 12:30 PM so that Members of the Bar and DRs could attend the Meeting of the President in the Conference Room on that day. Please also provide copy of the said Instructions.
 - (ii) In case no written instructions were issued, kindly intimate the Name of the Official who issued instructions orally or otherwise for abandoning the hearings on 23-7-2015 at 12:30 PM.
 - (B) Please provide separate information in relation to each Court.
 - (C) Please provide the file No. in which matter concerning to the instructions as referred to in Point (A) above is dealt with. Please also provide certified copies of all the note sheets and correspondence pages of the said file.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.

3

(3) That Shri Rajender Prasad, Accounts Officer/ CPIO & the Assistant Registrar (SM) & Assistant Registrar Customs/ST/AD (Deemed CPIOs) have deliberately and malafidely not provided complete and correct information as sought by the appellant. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUNDS OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That Shri Rajender Prasad, Accounts Officer/ CPIO & the Assistant Registrar (SM) & Assistant Registrar, Customs/ST/AD (Deemed CPIOs) have deliberately and malafidely not provided the information on the ground that no such information or records is maintained/available with them. Mere non-maintenance of records is no ground for denying of information. Moreover, non-availability of information with one officer does not mean that the information is not held by the public authority, in such situation the Deemed CPIOs should have transferred/forwarded the application to the holder of the information. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (4) That the CPIO and the Deemed CPIOs have erred in denying the information on the ground that the records are not maintained/available in their sections. Under the RTI Act, the maintenance of information is not the pre-requisite for providing the information. Since the information sought is held by the public authority, it is to be provided. Recently the First Appellate Authority of the CIC in the case of S.C. Agarwal V/s. CIC – First appeal No. CIC/AA/A/2013/269 decided on 3-10-2013 basing its



decision on Supreme Court judgment held as under: -

"...Under Section 2(j), the Right to Information conferred on the citizen means Right to Information "accessible" under the Act, which is "held by" or is "under the control of" any Public Authority. The attention of the CPIO is also drawn to judgment of Hon'ble Supreme Court in the case of Secretary General, Supreme Court of India Vs. the petitioner in LPA No. 501/2009, wherein the court has defined the words "held by" and "under the control of" as under:-

"The words 'held by' or 'under the control of' under Section 2(j) will include not only information under the legal control of the public authority but also all such information which is otherwise **received** or **used** or **consciously retained** by the public authority in the course of its functions and its official capacity." (emphasis supplied)

The information sought for by the appellant squarely falls within the ambit of the information of as defined under the RTI Act, there is no denying that it is within the mischief of section 2 (j) of the RTI Act. In view of this, and the reliance placed on the judgment of the Commission dated 23.05.2013 in the case of R.K. Jain Vs. CIC, the replies given in response to the four queries namely 4, 5, 7 and 8 by the nodal CPIO is set-aside and he is directed to obtain the information from the concerned registries or provide access to the information seeker to peruse the records and get the required information. The CPIO is free to proceed in terms of the provisions of the RTI Act while replying again to these queries."

In view of the above decision of the First Appellate Authority of the CIC , CPIO and Deemed CPIOs are required to provide the information as sought in point (E) of the RTI application. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed



to provide the information in time bound frame.

Recently a Division Bench of the Bombay High Court in the case of Sayyed Education Society v. State of Maharashtra-W.P. 1305/2011 decided on 12-2-2014 has held that public authorities are under a statutory obligation to maintain records and disseminate as per the provisions of section 4 of the RTI Act. The High Court, in this respect, specifically held as under:-

"20. Needless to state and as observed by the Hon'ble Apex Court in paragraph No. 14 in the case of C.B.S.E. and another (supra), Public Authorities are under an obligation to maintain records and disseminate the information in the manner provided under Section 4 of the RTI Act. The submission of the petitioner that it is an onerous task to supply documents, therefore, is required to be rejected. When the Law mandates preserving of documents, supplying copies thereof to an applicant, in our view, cannot be said to be an onerous task."

In view of this decision of Bombay High Court, the information cannot be denied on the ground of its non-maintenance, rather non-maintenance of records is an act of obstruction to the information with malafide intent and purpose and liable for penal action under section 20 of the RTI Act.

- (5) That the other Deemed CPIOs including the Registrar has not provided the information as sought by the appellant. Therefore they may be directed to provide the information.
- (6) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (7) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.

- 6
- (8) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (9) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (10) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant Telephone No. : 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 27-08-2015

Application under Section 6 of the Right to Information Act, 2005

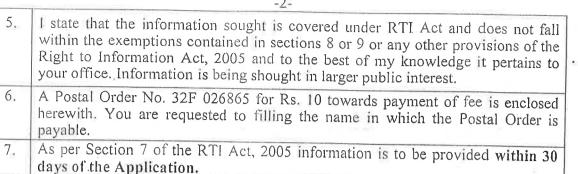
Ref. No. :RTI/P-195/9406/15 Dated: 6-8-2015

То

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

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	0 & AUG
Wes	st Block No2, AV. New Delhi-110066

V2		New Delhi-110066
1.	Name of the Applicant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707
	(c) Fax No.	011-24635243
3.	Whether a Citizen of India	Yes
4.	Particulars of Information	
	Details of information required	(A) It is learnt that on 23-7-2015, in the forenoon session, all the Courts at CESTAT New Delhi abandoned the hearing at 12:30 PM. In this regard, please provide the following information:-
		(i) Please provide the information as to whether any written instructions were issued for abandoning the hearings in various Courts at CESTAT, New Delhi on 23-7-2015 at 12:30 PM so that Members of the Bar and DRs could attend the Meeting of the President in the Conference Room on that day. Please also provide copy of the said Instructions.
		(ii) In case no written instructions were issued, kindly intimate the Name of the Official who issued instructions orally or otherwise for abandoning the hearings on 23-7-2015 at 12:30 PM.
		B) Please provide separate information in relation to each Court.
		Please provide the file No. in which matter concerning to the instructions as referred to in Point (A) above is dealt with. Please also provide certified copies of all the note sheets and correspondence pages of the said file. Note:-Please provide pointwise information/response for each of above points.



Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

F.No...10-14)..../CESTAT/CPIO-ND/RP/2015, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 07 08/15
ID No. 16-141/2015

Subject: Information sought under RTI Act 2005.

Sir,

application RTI refer Please • No. 9406/KT vide 2005 ര്യൂട്ടിച്ച് (copy enclosed) wherein certain information are sought Under as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 9406 15 dated 06 08 115 CPIO ID No 10-141 2015 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 3418 2015 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

Accounts Officer/CPIO

To

1 Registor CESTAT New Delm.

3 X4. Ag To, Computer Rto for uploading an website

Copy for information to!

Sh K.K. JOUN, 1519-B BHISHAM PITAMAH MARG. WAZIO NAGAR, NEW DELHI- 110003.

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ANNEXURE - 2



R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/9406/15/R16131 14-08-2015

Registrar Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi- 110066

Sub: My RTI Application No. RTI/9406/15, dated 6/8/2015

Dear Sir,

This refers to the letter ID No. 10-141/2015 dated 7-8-2015 of Mr. Rajender Prasad, Accounts Officer, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

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R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association $Editor\ of$

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Warg, Wazir Nagar,

> NEW DELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977

> > Fax No. 011-24635243

RTI/P-195/9406/15/R16139 17-08-2015

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi- 110066

Sub: My RTI Application No. RTI/9406/15, dated 06/08/2015

Dear Sir,

You by letter No. 10-141/CESTAT/CPIO-ND/RP/2015 dated 7-8-2015 has forwarded my RTI application under section 5(4), 5(5) and 6(3) of the RTI Act, to the Registrar, CESTAT. The applicant understands that the most of the information sought by the appellant is held by the Court Masters to the Courts at CESTAT, New Delhi and the Hon'ble President, Hon'ble Shri Ashok Jindal, Member (J) and Hon'ble S.K. Mohanty, Member (J), therefore, my application may also be forwarded to them u/s 5(4) and 5(5) of the RTI Act.

Thanking you,

Yours faithfully,

[R.K. Jain]



F.No. 10-141/ CESTAT/CPIO-ND/RP/2015
Customs Excise and Service Tax Appellate Tribunal
West Block No 2, R.K.Puram, New Delhi-110 066

Dated 18-08-2015

Shri R.K. Jain 1512-B- Bhishmafitamaha Marg, Wazir Neger, New Delhi- 110003.

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No 9406/2015 Dto6-08-15 and our ID No 10-141/2015 the information received from RR. Custom containing 21-101 pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. -----(@2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

(Rajender Prasad) Accounts Officer/CPIO

Emcl: As above

Cafey to! - Computer Section for website

V-15766 Quent sile

SINGLE MEMBER BRANCH



Please refer to your letter No.F.No.10-141/CESTAT/CPIO-ND/RP/2015 dated 07/08/2015 regarding the RTI application I.D. No.10-141/2015.

In this regard, it is submitted that the information sought is as follows:

Point 'A'

- (i) No such information/record is maintained/available in the Single Member Bench registry.
- (ii) No such information/record is maintained/available in the Single Member Bench registry.

Point 'B'

No such information/record is maintained/available in the Single Member Bench registry.

Point 'C'

No such information/record is maintained/available in the Single Member Bench registry.

You are requested to kindly acknowledge the receipt of the reply.

2/16/15

Assistant Registrar - SM

CPIO



CUSTOMS, SERVICE TAX & ANTIDUMPING BRANCH

I.D.No.10-141/2015

With reference to your I.D.No.10-141/2015 dated 7.8.2015, the information sought by you vide point (A),(B)&(C) in this regard it is submitted that no such information is maintained or available with this bench Registry.

Dated:12.8.2015

Asstt. Registrar.

Copy to:-

1.CPIO.

2.O/c.

A.R.

APPELLATE AUTHORITY

UNDER RIGHT TO INFORMATION ACT, 2005 Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No. 10-70 (A) /2015 CPIO ID No. 10-141/2015

Shri R.K.Jain

...Appellant

Vs.

Shri S. K. Verma, Assistant Registrar/CPIO

...Respondent

Date of Hearing/Decision: 03.11.2015

ORDER No 66/2015

For non receipt of certain information asked for vide RTI application dated 6.8.2015, the appellant has filed the appeal before this forum.

When the matter called for hearing on 13.10.2015, the 2. appellant raised a preliminary objection that since the information were sought from the Registrar CESTAT vide order dated 7.8.2015 of the CPIO, how and under what circumstances, the replies to the said letter were received from the Assistant Registrars (single member)- Customs & Excise. He further submits that since the information were specifically sought for from the Registrar initially, the same should have been complied by himself and not through any other person. In this context, the appellant has placed reliance on its letter dated 14.08.2015 addressed to the Registrar. In response to the preliminary objection of the appellant, the respondent CPIO has filed an additional submission on 16.10.2015 which were taken on record. In the said additional submissions, the CPIO has referred to the letter dated 7.8.2015, which were endorsed to the Assistant Registrar – Single Member/ Customs/ Excise by deleting the name of the Registrar - CESTAT. The said letter

ISSUED Geleting the name of the sign. (DESPATCH SECTION)
STOMS. EXCISE) & SERVICE TAKE
APPELLATE TRIBUNAL

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was endorsed to the Assistant Registrar on 11.08.2015 and the letter was dispatched on 12.08.2015 to the appellant.

- 3. Heard both sides and perused the records.
- 4. Both the sides agree that the letter dated 6.8.2015 of the appellant, seeking information can be responded by the Registrar/ Assistant Registrar (Admn.)/ Sr. SPS to President/ Assistant Registrar (Excise). Considering the facts that both sides agree that the RTI application can be responded by the above mentioned officials, I am of the view that the information as sought for can be furnished to the appellant. Accordingly, all concerned are directed to comply with this order strictly within a period of two weeks from the date of receipt of this order. The appeal is disposed of in above terms.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

 Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/(9313/15)/Appeal/15837 dated 17.07.2015

Shri S.K. Verma, CPIO/Assistant Registrar, CESTAT, New Delhi.

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Appeal No. 10-69(A)/2015

First Appeal under Section 19 of the Right to Information Act, 2005

Ref. No. :RTI/P-501/(9407/15)/Appeal/15929

Dated: 27-08-2015

31/510×1872/19

1st Appellate Authority Under RTI ACT,2005 Customs, Excise & Service Tax Appellate Tribunal West Block 2, R.K.Puram New Delhi - 110066

A. Contact Details:

1.:	Name of the Appellant	R.K. Jain
2,		1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1.	Particulars of the CPIO against whose order appeal is preferred	1 ' '	Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	06-08-2015	j
3.	Details of the order appealed against	F.No.10-139 Dated 7-8-2	/CESTAT/CPIO-ND/RP/2015 15
4.	Prayer or relief sought	See Prayer o	clause at the end
5.	Last date for filing the appeal	7-9-2015	
6.	Whether Appeal in Time.	Appeal in tim	пе
7.	Copies of documents relied upon by the applicant	1. Copy of F	RTI Application dated 6-8-2015
			Accounts Officer/CPIO Letter -2015 (Annexure-2)
		Registrar	appellant's letter to Asstt. (Excise), CESTAT dated 14-Annexure-3)



T' .
4. Copy of appellant's letter to Asstt.
Registrar (Customs), CESTAT dated 14-8-2015 (Annexure-4)
5. Copy of appellant's letter to Asstt. Registrar (SM), CESTAT dated 14-8-2015 (Annexure-5)
6. Copy of appellant's letter to SPS to President, CESTAT dated 14-8-2015 (Annexure-6)
7. Copy of appellant's letter dated 17-8-2015 (Annexure-7)
8. Copy of CPIO's letter dated 14-8-2015 (Annexure-8)

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 06-08-2015 (Annexure
 - 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) It is learnt that during July, 2015, the Court Masters at CESTAT, Delhi made announcements about the Meeting to be held by the President, CESTAT, in the Conference Room of the CESTAT on 23-7-2015 at 1:00 PM. In this regard, please provide the following information:-
 - (i) Please provide the name of the Court Masters who had been on duty in various Courts of CESTAT, New Delhi during the period from 15-7-2015 to 24-7-2015.
 - (ii) Please provide information whether any written instructions were issued to each of the Court Masters for making the aforesaid announcement. If yes, please provide a certified copy of the same.
 - (iii) In case no written instructions were issued, please provide the name of the official who had orally or otherwise instructed each of the Court Masters to make the announcement for the Meeting and also the dates on which such instructions were issued to the Court Masters and the manner of issuing such instructions.

- 3
- (iv) Please provide details as to the official to whom the Court Masters have reported about having made the announcements. In case any written report is sent, provide a copy of the same.
- (B) Please provide separate information in relation to each Court Master
- (C) Please provide the file No. in which matter concerning to the instructions issued to the Court Masters on the aforesaid Meeting of the President held on 23-7-2015 in the Conference Room. Please also provide certified copies of all the note sheets and correspondence pages of the said file or folder.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That Shri Rajender Prasad, Accounts Officer/ CPIO & the Deemed CPIOs have deliberately and malafidely not provided complete and correct information as sought by the appellant. The appellant being aggrieved by the said order of the CPIO is filing the present appeal.

GROUNDS OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That Shri Rajender Prasad, Accounts Officer/ CPIO & the Deemed CPIOs have deliberately and malafidely not provided complete and correct information as sought by the appellant. Therefore, the order of the CPIO is



liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.

- (4) That the AR of the Central Excise branch and the Customs, Service tax and Anti Dumping branch have not provided any information. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (5) That the CPIO has erred in not transferring the RTI application to the Court Masters of the CESTAT New Delhi, The Registrar, CESTAT and the Hon'ble President of the CESTAT thereby he has obstructed the information. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (6) That the Assistant Registrar (SM) has erred in not forwarding the RTI application to the concerned Court masters Shri Balbir Chand and Shri Dheeraj Lal nor their reports has been enclosed with the RTI replies. This has been done to suppress the information. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (7) That the CPIO has failed to provide even the names of the Court Masters which were on duty at CESTAT Delhi during the relevant period. Tis itself shows that the CPIO is obstructing the information despite advice of Shri S.C. Das, SPS to the Hon'ble President, Deemed CPIO. Therefore, the order of the CPIO is liable to be set aside with direction to provide pointwise information to the appellant within time bound frame.
- (8) That Shri S.C. Das has erred in denying the information as sought in point (A) (ii) to (iv), (B) & (C) of the RTI application on the ground that no records are maintained/available in the office of the President. In such circumstances, he should have forwarded the application to the holder of the information. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.



- (9) That the AR(SM) has erred in denying the information on the ground that records are not maintained/available in the Single Member Bench. In such situation, he should have forwarded the RTI application to the holder of the information. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (10) That the CPIO and the Deemed CPIOs has erred in denying the information on the ground that the records are not maintained/available in their sections. Under the RTI Act, the maintenance of information is not the pre-requisite for providing the information. Since the information sought is held by the public authority, it is to be provided. Recently the First Appellate Authority of the CIC in the case of S.C. Agarwal V/s. CIC First appeal No. CIC/AA/A/2013/269 decided on 3-10-2013 basing its decision on Supreme Court judgment held as under: -

"...Under Section 2(j), the Right to Information conferred on the citizen means Right to Information "accessible" under the Act, which is "held by" or is "under the control of" any Public Authority. The attention of the CPIO is also drawn to judgment of Hon'ble Supreme Court in the case of Secretary General, Supreme Court of India Vs. the petitioner in LPA No. 501/2009, wherein the court has defined the words "held by" and "under the control of" as under:-

"The words 'held by' or 'under the control of' under Section 2(j) will include not only information under the legal control of the public authority but also all such information which is otherwise **received** or **used** or **consciously retained** by the public authority in the course of its functions and its official capacity." (emphasis supplied)

The information sought for by the appellant squarely falls within the ambit of the information of as defined under the RTI Act, there is no



denying that it is within the mischief of section 2 (j) of the RTI Act. In view of this, and the reliance placed on the judgment of the Commission dated 23.05.2013 in the case of R.K. Jain Vs. CIC, the replies given in response to the four queries namely 4, 5, 7 and 8 by the nodal CPIO is set-aside and he is directed to obtain the information from the concerned registries or provide access to the information seeker to peruse the records and get the required information. The CPIO is free to proceed in terms of the provisions of the RTI Act while replying again to these queries."

In view of the above decision of the First Appellate Authority of the CIC, CPIO and Deemed CPIOs are required to provide the information as sought in point (E) of the RTI application. Therefore, the order of the CPIO is incorrect and illegal and liable to be set aside and the CPIO be directed to provide the information in time bound frame.

Recently a Division Bench of the Bombay High Court in the case of Sayyed Education Society v. State of Maharashtra-W.P. 1305/2011 decided on 12-2-2014 has held that public authorities are under a statutory obligation to maintain records and disseminate as per the provisions of section 4 of the RTI Act. The High Court, in this respect, specifically held as under:-

"20. Needless to state and as observed by the Hon'ble Apex Court in paragraph No. 14 in the case of C.B.S.E. and another (supra), Public Authorities are under an obligation to maintain records and disseminate the information in the manner provided under Section 4 of the RTI Act. The submission of the petitioner that it is an onerous task to supply documents, therefore, is required to be rejected. When the Law mandates preserving of documents, supplying copies thereof to an applicant, in our view, cannot be said to be an onerous task."

In view of this decision of Bombay High Court, the information cannot be



denied on the ground of its non-maintenance, rather non-maintenance of records is an act of obstruction to the information with malafide intent and purpose and liable for penal action under section 20 of the RTI Act.

- (11) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (12) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (13) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (14) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (15) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.



- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 27-08-2015



Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9407/15 Dated : 6-8-2015

То

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax
Appellate Tribunal

0 6 AUG

West Block No.-2,
New Delhi-110066

	110000	New Delhi-110066	
1.	Name of the Applicant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3,	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	(A) It is learnt that during July, 2015, the Court Masters at CESTAT, Delhi made announcements about the Meeting to be held by the President, CESTAT, in the Conference Room of the CESTAT on 23-7-2015 at 1:00 PM. In this regard, please provide the following information:- (i) Please provide the name of the Court Masters who had been on duty in various Courts of CESTAT, New Delhi during the period from 15-7-2015 to 24-7-2015. (ii) Please provide information whether any written instructions were issued to each of the Court Masters for making the aforesaid announcement. If yes, please	
		provide a certified copy of the same. (iii) In case no written instructions were issued, please provide the name of the official who had orally or otherwise instructed each of the Court Masters to make the announcement for the Meeting and also the dates on which such instructions were issued to the Court Masters and the manner of issuing such instructions.	
	4.	(iv) Please provide details as to the official to whom the Court Masters have reported about having made the	

not formate



	-2-	
5.	announcements. In case any written report is sent, provide a copy of the same. (B) Please provide separate information in relation to each Court Master (C) Please provide the file No. in which matter concerning to the instructions issued to the Court Masters on the aforesaid Meeting of the President held on 23-7-2015 in the Conference Room. Please also provide certified copies of all the note sheets and correspondence pages of the said file or folder. Note:-Please provide pointwise information/response for each of above points.	
3.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to	
6,	herewith. You are requested to filling the name in which the Postal Order is	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the Application.	

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl. : as above

F.No. 10-139 / CESTAT/CPIO-ND/RP/2015, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 07 08/15
ID No. 10/39/2015

Subject: Information sought under RTI Act 2005.

Sir,

application RTI to refer Please No. 9407/2015 vide ob 108 15 (copy enclosed) wherein certain information are sought. Under as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application 10-139/2015 is No. 9407 15 dated 6 6,08,15 CPIO ID No forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 2418 directly to the applicant and intimate the within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

Accounts Officer/CPIO

To

1 SPS President (ESTAT New Deln' 2 Asolf Regulary ACESTAT New Selin,

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Sh R.K. Journ,

1519-B. BHISHAM PITAMAH MARG.

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R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

> NEW DELHI - 110 003. PHONE: 24693001-3004 MOBILE: 9810077977

> > Fax No. 011-24635243

RTI/P-195/9407/15/R16130 14-08-2015

Asstt. Registrar (Excise) Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi- 110066

Sub: My RTI Application No. RTI/9407/15, dated 6/8/2015

Dear Sir,

This refers to the letter ID No. 10-139/2015 dated 7-8-2015 of Mr. Rajender Prasad, Accounts Officer, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Customs Excise & Service Tax

Customs Excise & Service Tax

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Westering New Bern 2015

Yours faithfully,

[R.K. Jain]

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R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association.

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

> NEW DELHI - 110 003. PHONE : 24693001-3004 MOBILE : 9810077977

Fax No. 011-24635243

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RTI/P-195/9407/15/R16129 14-08-2015

Asstt. Registrar (Customs)
Customs Excise & Service Tax Appellate Tribunal,
West Block 2, R.K.Puram,
New Delhi- 110066

Sub: My RTI Application No. RTI/9407/15, dated 6/8/2015

Customs Excise & Service Tax

West Block No.-2

7 AUG 2015

Dear Sir,

This refers to the letter ID No. 10-139/2015 dated 7-8-2015 of Mr. Rajender Prasad, Accounts Officer, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

LB

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
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Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures



1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/9407/15/R16128 14-08-2015

Asstt. Registrar (SM) Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi- 110066

Sub: My RTI Application No. RTI/9407/15, dated 6/8/2015

Dear Sir,

This refers to the letter ID No. 10-139/2015 dated 7-8-2015 of Mr. Rajender Prasad, Accounts Officer, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

R.K. Jain

LB

TIME BOUND

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg, Wazir Nagar,

NEW DELHI-110 003. PHONE: 24693001-3004 MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-/9407/15/R16127 14-08-2015

SPS to President Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi- 110066

My RTI Application No. RTI/9407/15, dated 6/8/2015

Dear Sir,

This refers to the letter ID No. 10-139/2015 dated 7-8-2015 of Mr. Rajender Prasad, Accounts Officer, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. You are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

LB

olc

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
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Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

Annexem TIME BOUND
RTI

1 8 AUG 2015

1512-B, Bhishm Pitamah Wazir Nagar.

NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

RTI/P-195/9407/15/R16144 17-08-2015

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi- 110066

Sub: My RTI Application No. RTI/9407/15, dated 06/08/2015

Dear Sir,

You by letter No. 10-139/CESTAT/CPIO-ND/RP/2015 dated 7-8-2015 has forwarded my RTI application under section 5(4), 5(5) and 6(3) of the RTI Act, to the SPS to the President, Asstt. Registrar, CESTAT, Single Member/Customs/Excise Branch of CESTAT, New Delhi. The applicant understands that the information sought by the appellant is also held by the Registrar, CESTAT and Court Masters to the Courts at CESTAT, New Delhi, therefore, my application may also be forwarded to them u/s 5(4) and 5(5) of the RTI Act.

Thanking you,

Yours faithfully,

[R.K. Jain]



F.No.10-139/ CESTAT/CPIO-ND/RP/2015 Customs Excise and Service Tax Appellate Tribunal West Block No 2, R.K.Puram, New Delhi-110 066

> Dated-14108[15] ID No. -10-139/15

Shri R.K. Jain 1512-B- Bhishma Pitamaha Marg, Wazir Neger, New Jelhi - 110003

Subject: Information under Right to Information Act 2005.

Sir,

Please refer to your RTI application No- 44012015 Dtand our ID No..19.439 15.... the information received from containing --- 2 pages is enclosed herewith for your reference please.

You are, Therefore, requested to please acknowledge the receipt and deposit Rs. 4-(@2/- per page) to this Tribunal by cash or DD in favour of Accounts Officer, CESTAT, New Delhi.

Enal: - As abore Catu to: - Computar Section for Website

(8)

CESTAT, New Delhi

Dated:14.8.2015

In pursuance of the letter F.No. 10-139 /CESTAT/CPIO-ND/NK/2015 dated 7.8.2015 seeking information relating to the points made in the RTI Application No.RTI/P-195/9407/2015 dated 6.8.2015, it is submitted that -

- (a) Reply to query No. (A) (i), the same would be available from the concerned posting/issuing Section which can provide the name of the Court Masters as to who were on duty in various Courts of CESTAT, New Delhi during the period 15.7.15 to 24.7.15.
- (b) With regard to queries Nos.(ii) to (iv), (B) & (C). records are not maintained /available in the office of Hon'ble President.

(S.C. Das)

Sr.P.S. to Hon'ble President

CPIO, CESTAT, NEW DELHI





Please refer to your letter No.F.No.10-139/CESTAT/CPIO-ND/RP/2015 dated 12/08/2015 regarding the RTI application I.D. No.10-139/2015.

In this regard, it is submitted that the information sought is as follows:

Point 'A'

- (i) Shri Balbir Chand, Court Master & Shri Dheeraj Lal, Court Master were on duty in the Single Member from 15.07.2015 to 24.07.2015
- (ii) No such information/record is maintained/available in the Single Member Bench registry.
- (iii) No such information/record is maintained/available in the Single Member Bench registry.
- (iv) No such information/record is maintained/available in the Single Member Bench registry.

Point 'B'

No such information/record is maintained/available in the Single Member Bench registry.

Point 'C'

No such information/record is maintained/available in the Single Member Bench registry.

You are requested to kindly acknowledge the receipt of the reply.

Assistant Registrar – SM

CPIO

APPELLATE AUTHORITY UNDER RIGHT TO INFORMATION ACT, 2005

Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-69 (A)/CESTAT/FAA-SKM/2015 CPIO ID NO.10-139/CESTAT/CPIO-RP/2015

Shri R.K. Jain

...Appellant

Vs.

Shri S.K.Verma, Assistant Registrar/CPIO

., Respondent

Date of Hearing/Decision: 13.10.2015

ORDER No 69/2015

The grievance of the appellant in this appeal is that information sought from the Asstt. Registrars of Customs, Excise, Service Tax and Anti-dumping Benches have not been provided to the appellant. Further, the RTI Application has not been forwarded by the Assistant Registrars to the concerned Court Masters for submission of information, which according to the appellant, has been done intentionally to suppress the information. The appellant also aggrieved with the reply furnished by the Asstt. Registrar (SM), since the same is not to his satisfaction. It is his further submission that the reply furnished by SPS of Hon'ble President is not correct and satisfactory.

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To the above submissions of the appellant, the reply of the CPIO are that part information pursuant to RTI application has already been furnished to the appellant, which are correct and proper since supplied based on the records maintained in the Tribunal. With regard to the other information sought for, the submissions of CPIO are that the same are not maintainable, in view of the restrictions contained in the

SUED OF SECTION!

SUED OF SERVICE

SUED

RTI Statute and also in the Judicial Manual of CESTAT. CPIO also submits that the information sought for are no way connected to the statutory functioning of the CESTAT. Thus, according to him the information cannot be furnished.

Considering the fact that the CPIO has questioned the maintainability of the RTI Application with regard to the information sought for, I am of the view that the CPIO should furnish adequate explanation as to why the information cannot be furnished. Therefore, the CPIO is directed to file written brief for the same, preferably within a period of two weeks. The matter to come up for hearing on 3rd November, 2015.

The CPIO shall furnish the written brief to the appellant well in advance preferably on or before 28.10.2015.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

- 1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-501/ (9407/15) /Appeal/ 15929 dated 27.08.2015.
- 2. Shr. S.K. Verma, Assistant Registrar/ CPIO, CESTAT, New Delhi.

3. Office Copy

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Pirst Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal Ref. No. 177

Ref. No. :RTI/P-537/(9319/15)/Appeal/15942

Dated: 27-08-2015

To

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

West Block No.-2, R.K. New Delhi-11000

A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.		1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1,	whose order appeal is preferred	(a) Name	Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	17-07-2015	
3.	Details of the order appealed against		
4.	Prayer or relief sought	See Prayer	clause at the end
5.	Last date for filing the appeal	17-9-2015	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne
7.	Copies of documents relied upon by the applicant	2015. (An 2. Copy of	RTI application dated 17-7- nexure-1) CPIO's letter dated 24-7- nexure-2)



3. Copy of Appellant's letter dated 31-7-2015 to AR(Excise). (Annexure-3)
4. Copy of CPIO's letter dated 21-8-2015.(Annexure-4)

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 17-07-2015 (Annexure
 - 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide inspection of case records of the following files
 - (i) E/57746/2013-EX-DB Liuging Indian Pvt. Ltd.
 - (ii) E/58707-58708/2013-EX-DB CEV Engineering Pvt. Ltd.
 - (iii) E/59599/2013-EX-DB & E/60744/2013-EX-DB Jaiswal Neco Industries Ltd.
 - (iv) E/57353-56/2013-EX-DB & E/57513-16/2013-EX-DB Diamond Products India & Others
 - (v) E/51970/2014-EX-DB National Steel Agro Industries
 - (vi) E/58360/2013-EX-DB G.G. Automotive Gears Ltd.
 - (vii) E/59303/2013-EX-DB Bharat Oman Refineries Ltd.
 - (viii) E/50957/2014-EX-DB Autoways India
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 24-7-2015 (Annexure-2) of CPIO to AR (Excise). The Appellant vide letter dated 31-7-2015 (Annexure-3) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from



the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO & Deemed CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.



(9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant Telephone No. 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 27-08-2015



Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9319/15

Dated: 17-7-2015

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



1.	Name of the Applicant	R.K. Jain		
2.	Address	.1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003		
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707		
	(c) Fax No.	011-24635243		
3.	Whether a Citizen of India	Yes		
4.	Particulars of Information			
	Details of information required	 (A) Please provide inspection of case records of the following files (i) E/57746/2013-EX-DB - Liuging Indian 		
		Pvt. Ltd. (ii) E/58707-58708/2013-EX-DB - CEV Engineering Pvt. Ltd.		
		(iii) E/59599/2013-EX-DB & E/60744/2013- EX-DB - Jaiswal Neco Industries Ltd.		
		(iv) E/57353-56/2013-EX-DB & E/57513- 16/2013-EX-DB - Diamond Products India & Others		
		(v) E/51970/2014-EX-DB - National Steel Agro Industries		
		(vi) E/58360/2013-EX-DB - G.G. Automotive Gears Ltd.		
		(vii) E/59303/2013-EX-DB - Bharat Oman Refineries Ltd.		
5	*	(viii) E/50957/2014-EX-DB - Autoways India		
5.	I state that the information swithin the exemptions contain Right to Information Act, 200	sought is covered under RTI Act and does not fall ned in sections 8 or 9 or any other provisions of the 05		
6.	A Postal Order No. 26F 027 herewith.	498 for Rs. 10 towards payment of fee is enclosed		

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

F.No. 10-11-7 / CESTAT/CPIO-ND/RP/2015, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Subject: Information sought under RTI Act 2005.

Sir,

application RTI to refer Please vide .2005 17/7/ (copy enclosed) wherein certain information are sought Under as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 9319 | 5 dated 17 7 15 CP10 ID No 10-119 2015 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 5 8 2015 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

Accounts Officer/CPIO

To

AR, Garbe Pm, CESTAT, New Dely.

4. MITO, Computer Re for uploading an Website copy for information to!

Sh R. K. Jain, 1519-B BHISHAM PITAMAH MARG. MAGar, New Delhi -110005

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Customs Excise & Service Tax

Appellate Tribunal

0 3 AUG 2015

West Block No.-2, N.M.P. New Delhi-110066





R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,

Wazir Nagar,

NEW DELHI - 110 003. PHONE: 24693001-3004

MOBILE: 9810077977 Fax No. 011-24635243

ANNEXURE-

M/P

RTI/P^L195/9319/15/R15935 31-07-2015

AR, Excise
Customs Excise & Service Tax Appellate Tribunal,
West Block 2,
R.K. Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9319/15, dated 17/7/2015

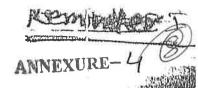
Dear Sir,

This refers to the letter F. No. 10-119/CESTAT/CPIO-ND/RP/2015 dated 24.07.2015 of Mr. Rajender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]



F.No. 19.—11. S..../CESTAT/CPIO-ND/RP/2015 Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.



Dated 21-08-2015
ID No. 19-119/2015

Subject: Information sounght under RTI Act.

of Shri R.V. Salam CPIO ID 10-11915 the requisite information was called for from you, the same have not been provided by you till dated despite of letter/reminder dated 24-7-15 issued to you as deemed CPID under section 6(3) and section 5(4) read with section 5(5) of Right to Information Act as you are the custodian of the information.

You are again requested to please provide the information within _____ day failing which you are responsible for any action or penal action imposed by the First appellate Authority or the Central Information Commission.

Accounts Officiar/CPIC

OD AR, Escise, CESTAT, new Della

V-15888

APPELLATE AUTHORITY UNDER RIGHT TO INFORMATION ACT, 2005

Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-68(A)/CESTAT/FAA-SKM/2015 CPIO ID NO.10-119/CESTAT/CPIO-RP/2015

Shri R.K. Jain

...Appellant

Vs.

Shri S.K.Verma, Assistant Registrar/CPIO

...Respondent

Date of Hearing/Decision: 13.10.2015

ORDER No. 61 2015

Vide RTI application dated 17.07.2015, the appellant sought for inspection of various records/documents, which were denied by the concerned officials. As a result, the appellant has filed the appeal before this forum. During the course of hearing, the appellant placed on record the letter dated 17.09.2015 addressed to the Asst. Registrar (Excise), specifically mentioning therein the documents/ information required by him. The copy of the said letter was also endorsed to the CPIO.

Considering the fact that the appellant requires the documents, which are not prohibited for supply under the statute, I am of the view that the same can be furnished and accordingly, the CPIO is directed to comply with the requirement within a period of two weeks from the date of receipt of this order.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (9319/15) /Appeal/ 15942 dated 27.08.2015.

2. Shri S.K. Verma, Assistant Registrar/ CPIO, CESTAT, New Delhi

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First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal Ref. No.:RTI/P-527//5

Ref. No. :RTI/P-537/(9320/15)/Appeal/15944

Dated: 27-08-2015

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal

A. Contact Details:

1,	Name of the Appellant	R.K. Jain
2.		1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

	,		
1.	whose order appeal is	(a) Name	Shri Rajender Prasad CPIO & Accounts Officer
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	17-07-2015	
3.	Details of the order appealed against		
4.	Prayer or relief sought	See Prayer	clause at the end
5.	Last date for filing the appeal	17-9-2015	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne
7.	Copies of documents relied upon by the applicant		RTI application dated 17-7- nexure-1)
		1 7	CPIO's letter dated 24-7-inexure-2)
			Appellant's letter dated 31-7-AR(Excise). (Annexure-3)
			CPIO's letter dated 21-8- nexure-4)



BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 17-07-2015 (Annexure -
 - 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide inspection of case records of the following files
 - (i) E/51395/2014-EX-DB Rockwell Industries
 - (ii) E/57482/2013-EX-DB Kailash Traders
 - (iii) E/58715/2013-EX-DB Godrej Consumer Products Ltd.
 - (iv) E/1579/2011-EX-DB Panacea Biotech Ltd.
 - (v) E/58787/2013-EX-DB A.G. Fats Ltd.
 - (vi) E/59601/2013-EX-DB Simplex Casting Ltd.
 - (vii) E/59258/2013-EX-DB Lafarge India Pvt. Ltd.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 24-7-2015 (**Annexure-2**) of CPIO to AR (Excise). The Appellant vide letter dated 31-7-2015 (**Annexure-3**) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.

- (3)
- (3) That the inaction of CPIO & Deemed CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place : New Delhi Dated : 27-08-2015

de

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9320/15

OuDated: 17-7-2015

ANNEXURE- I

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



1.	Name of the Applicant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	(A) Please provide inspection of case records of the following files	
		(i) E/51395/2014-EX-DB - Rockwell Industries	
	- 1 1	(ii) E/57482/2013-EX-DB - Kailash Traders	
		(iii) E/58715/2013-EX-DB - Godrej Consumer Products Ltd.	
		(iv) E/1579/2011-EX-DB - Panacea Biotech Ltd.	
-		(v) E/58787/2013-EX-DB - A.G. Fats Ltd.	
		(vi) E/59601/2013-EX-DB - Simplex Casting Ltd.	
		(vii) E/59258/2013-EX-DB - Lafarge India Pvt. Ltd.	
5.		sought is covered under RTI Act and does not fall ined in sections 8 or 9 or any other provisions of the 05	
6.	A Postal Order No. 26F 027 herewith.	7500 for Rs. 10 towards payment of fee is enclosed	

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 24/7/15 ID No. 10-120/2015

Subject: Information sought under RTI Act 2005.

Sir,

of application refer Please vide No._ 17/7/15 (copy enclosed) wherein certain information are sought 2005 Under as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 9320/15 dated 17/7/15 CPIO ID No 10-120/2015 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before stylic directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

Accounts Officer/CPIO

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1519-B BHISHAM PITAMAH MARG. 129-15 BHISHIM New Delli -11000S.



ANNEXURE- 3

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

Customs Excise & Service Tax Appellate Tribunal

0 3 AUG 20152-B, Bhishm Pitamah Marg, New Delhi-11005

Wazir Nagar, NEW DELHI - 110 003.

PHONE: 24693001-3004 OHILE: 9810077977 0.011-24635243

RTI/P-195/9320/15/R15934 31-07-2015

AR, Excise Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066

My RTI Application No. RTI/9320/15, dated 17/7/2015

Dear Sir,

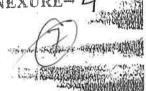
This refers to the letter F. No. 10-120/CESTAT/CPIO-ND/RP/2015 dated 24.07.2015 of Mr. Raiender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

F.No. 10-12-0 /CESTAT/CPIO-ND/RP/2015 Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.



Dated 91-08-2015

ID NO. 10-120/2015

Subject: Information sounght under RTI Act.

Please refer to RTI application No. 9320115 dated 17-07-2015 of Shri R. V. Sein CPIO ID 10-120/15 the requisite information was called for from you, the same have not been provided by you till dated despite of letter/reminder dated 24-7-15 issued to you as deemed CPID under section 6(3) and section 5(4) read with section 5(5) of Right to Information Act as you are the custodian of the information.

You are again requested to please provide the information within _____ days failing which you are responsible for any action or penal action imposed by the First appellate Authority or the Central Information Commission.

rieise, CESTAT, New Belli

- Sh. R.K. Sain 1512-B, Bhirshm Ridamach Man Vegzir plagar, reew Delli Pin No- 110003,

V-15889

APPELLATE AUTHORITY UNDER RIGHT TO INFORMATION ACT, 2005

Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-67(A)/CESTAT/FAA-SKM/2015 CPIO ID NO.10-120/CESTAT/CPIO-RP/2015

Shri R.K. Jain

...Appellant

Vs.

Shri S.K.Verma, Assistant Registrar/CPIO

...Respondent

Date of Hearing: 13.10.2015

ORDER No 60 2015

Vide RTI application dated 17.07.2015, the appellant sought to inspect various records/documents, which were not granted by the concerned officials, for which the present appeal has been filed by the appellant. The prayer of the appellant in this appeal is that since the request for inspection of records has not been acceded to, necessary orders be passed, directing the CPIO to furnish the desired documents/information in context with the said RTI application within a specific time period.

Considering the above, I am of the view that information can be furnished and accordingly, the CPIO is directed to comply with the requirement within a period of two weeks from the date of receipt of this order.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

- 1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (9320/15) /Appeal/ 15944 dated 27.08.2015.
- 2. Shri S.K.Verma, Assistant Registrar/ CPIO, CESTAT, New Delhi.

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First Appeal under Section 19 of the Right to Information Act, 2005

against Deemed Refusal

Ref. No.: RTI/P-537//022

Ref. No.: RTI/P-537/(9321/15)/Appeal/15943

Dated: 27-08-2015

Customs Excise & Service Tax Appellate Tribunal

West Block No.-2 New Delhiz

Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1,	Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri Rajender Prasad CPIO & Accounts Officer
	preierred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066
2.	Date of submission of application (Copy of application attached)	17-07-2015	
3.	Details of the order appealed against	Deemed Ref	fusal
4.	Prayer or relief sought	See Prayer clause at the end	
5.	Last date for filing the appeal	17-9-2015	
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne
7,.	Copies of documents relied upon by the applicant		RTI application dated 17-7-inexure-1)
		1 7	CPIO's letter dated 24-7-inexure-2)
			Appellant's letter dated 31-7-AR(Excise).(Annexure-3)
			CPIO's letter dated 21-8- nexure-4)



BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 17-07-2015 (Annexure -
 - 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide inspection of case records of the following files
 - (i) E/847/2012-EX-DB Sachin Gupta
 - (ii) E/57620-33/2013-EX-DB Insecticides India Ltd.
 - (iii) E/59826/2013-EX-DB Nikita Meta Chem. Pvt. Ltd.
 - (iv) E/3980, 4167/2012, 55095-55102, 55247/2013-EX-DB R. Ess Iron & Steel & Others
 - (v) E/59198/2013-EX-DB Sakumbari Sugar
 - (vi) E/57810/2013-EX-DB Autovision India Ltd.
 - (vii) E/59855/2013-EX-DB Eveready Industries India Ltd.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 24-7-2015 (**Annexure-2**) of CPIO to AR (Excise). The Appellant vide letter dated 31-7-2015 (**Annexure-3**) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.



- (3) That the inaction of CPIO & Deemed CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- That the Original Records may be summoned and perused. (a)
- That the CPIO may be directed to provide the information in question (b) within a time bound frame.
- That any other relief as the Appellate Authority deem fit and proper (c) may also be ordered in favour of the appellant.
- That a personal hearing may be granted to the appellant before (d) deciding the appeal.

Signature of Appellant Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated # 27-08-2015

ANNEXURE-

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9321/15

Dated: 17-7-2015

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



1.	Name of the Applicant	R.K. Jain		
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003		
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707		
	(c) Fax No.	011-24635243		
3.	Whether a Citizen of India	Yes		
4.	Particulars of Information			
	Details of information required	(A) Please provide inspection of case records of the following files		
		(i) E/847/2012-EX-DB - Sachin Gupta		
		(ii) E/57620-33/2013-EX-DB - Insecticides India Ltd.		
1		(iii) E/59826/2013-EX-DB - Nikita Meta Chem. Pvt. Ltd.		
		(iv) E/3980, 4167/2012, 55095-55102, 55247/2013-EX-DB - R. Ess Iron & Steel & Others		
		(v) E/59198/2013-EX-DB - Sakumbari Sugar		
		(vi) E/57810/2013-EX-DB - Autovision India Ltd.		
		(vii) E/59855/2013-EX-DB - Eveready Industries India Ltd.		
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005			
6.		7481 for Rs.10 towards payment of fee is enclosed d to filling the name in which the Postal Order is		

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

F.No...Lo.12-A...../CESTAT/CPIO-ND/RP/2015, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 24/7/15
ID No. 10721/2015

Subject: Information sought under RTI Act 2005.

Sir,

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 9321 dated 17/115 CPIO ID No 12/2015 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 3/2/2015 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajenger Plasad) Accounts Officer/CPIO

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ANNEXURE 3

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

Customs Excise & Sharida, Taxhishm Pitamah Marg, Appellate Tribunal Wazir Nagar,

0 3 AUG 2015

NEW DELHI - 110 003.

West Block NO.-2, PHONE: 24693001-3004 New Delhi-110966 MOBILE: 9810077977

Eux No. 011-24635243

RTI/P-195/9321/15/R15933 31-07-2015

AR, Excise Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/9321/15, dated 17/7/2015

Dear Sir,

This refers to the letter F. No. 10-121/CESTAT/CPIO-ND/RP/2015 dated 27.07.2015 of Mr. Rajender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

ANNEXURE-4

F.No.10....../CESTAT/CPIO-ND/RP/2015
Customs, Excise and Service Tax, Appellate Tribunal,
West block No.2, R.K.Puram, New Delhi-110066.

Dated 21-08-2015

ID No. 10-121/2015

Subject: Information sounght under RTI Act.

of Shri RN CPIO ID 10-12/15 the requisite information was called for from you, the same have not been provided by you till dated despite of letter/reminder dated 24-15 issued to you as deemed CPID under section 6(3) and section 5(4) read with section 5(5) of Right to Information Act as you are the custodian of the information.

You are again requested to please provide the information within _____ days failing which you are responsible for any action or penal action imposed by the First appellate Authority or the Central Information Commission.

Accounts Officiar/CPIC

TO AR Exclise, CESTAT, New Dalhi

V-1589t

Quel Pul.

APPELLATE AUTHORITY UNDER RIGHT TO INFORMATION ACT, 2005

Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-66(A)/CESTAT/FAA-SKM/2015 CPIO ID NO.10-121/CESTAT/CPIO-RP/2015

Shri R.K. Jain

...Appellant

Vs.

Shri S.K.Verma, Assistant Registrar/CPIO

...Respondent

Date of Hearing/Decision: 13.10.2015

ORDER No. 59/2015

Vide RTI application dated 17.07.2015, the appellant sought for inspection of various records/documents, which were denied by the concerned officials. As a result, the appellant has filed the appeal before this forum. During the course of hearing, the appellant placed on record the letter dated 17.09.2015 addressed to the Asst. Registrar (Excise), specifically mentioning therein the documents/ information required by him. The copy of the said letter was also endorsed to the CPIO.

Considering the fact that the appellant requires the documents, which are not prohibited for supply under the statute, I am of the view that the same can be furnished and accordingly, the CPIO is directed to comply with the requirement within a period of two weeks from the date of receipt of this order.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (9321/15) /Appeal/ 15943 dated 27.08.2015.

2. Shri S.K.Verma, Assistant Registrar/ CPIO, CESTAT, New Delhi.

3. Office Copy

Sppear ND - 10-65 (A) /2015

First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal

Ref. No. :RTI/P-537/(9316/15)/Appeal/15939

Dated: 27-08-2015

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



A. Contact Details:

1,	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

details About IVII Nequest.			
Particulars of the CPIO against whose order appeal is preferred	(a) Name	Shri Rajender Prasad CPIO & Accounts Officer	
	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066	
Date of submission of application (Copy of application attached)	16-07-2015		
Details of the order appealed against	Deemed Refusal		
Prayer or relief sought	See Prayer clause at the end		
Last date for filing the appeal	16-9-2015		
Whether Appeal in Time.	Appeal in time		
Copies of documents relied upon by the applicant		RTI application dated 16-7- nexure-1)	
	2. Copy of CPIO's letter dated 24-7-2015.(Annexure-2)		
	3. Copy of Appellant's letter dated 31-7-2015 to AR (Excise).(Annexure-3)		
	4. Copy of Appellant's letter dated 31-7-2015 to AR(SM) (Annexure-4)		
	5. Copy of CPIO's letter dated 21-8-2015.(Annexure-5)		
	Particulars of the CPIO against whose order appeal is preferred Date of submission of application (Copy of application attached) Details of the order appealed against Prayer or relief sought Last date for filing the appeal Whether Appeal in Time. Copies of documents relied	Particulars of the CPIO against whose order appeal is preferred Date of submission of application (Copy of application attached) Details of the order appealed against Prayer or relief sought Last date for filing the appeal Whether Appeal in Time. Copies of documents relied upon by the applicant Copy of 2015.(Ar 2. Copy of 2015 to A 4. Copy of 2015 to A 5. C	

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(2)

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 16-07-2015 (Annexure -
 - 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide inspection of case records of the following files
 - (i) E/59073-76/13 (Ultimate Flexipack Ltd.)
 - (ii) E/55979/13 (PG Electroplast Ltd.)
 - (iii) E/1665/06 (SAIL)
 - (iv) E/213-15/09 (Hero Motors)
 - (v) E/56230/13 (Sheela Plastics)
 - (vi) E/59691/13 (J.K.Tubes)
 - (vii) E/59401/13 (Bathinda Industrial Gases)
 - (viii) E/58252-55/13 (Shri Ganesh Plywood)
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That Shri Rajender Prasad, CPIO & other Deemed CPIOs has deliberately and malafidely not provided any information as sought by the appellant. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused.

GROUNDS OF APPEAL

- (1) That the order in question of the CPIO is incorrect and illegal and contrary to the provisions and sprit of the RTI Act, 2005 hence liable to be set aside.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005, therefore, there was no valid cause or reason or ground for not providing the information.

- (3)
- (3) That the appellant received letter dated 24-7-2015 (Annexure-2) of CPIO,CESTAT to AR (Excise) & AR(SM). The Appellant vide letters dated 31-7-2015 (Annexure-3 & 4) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005. Therefore, the CPIO & Deemed CPIOs may be directed to provide point-wise information to the appellant within time bound frame.
- (4) That the inaction of Shri Rajender Prasad, CPIO and other Deemed CPIOs is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (5) That the CPIO has erred in not providing the information to the appellant though as per the provisions of the RTI Act, the appellant is entitled to information as sought by him. Therefore, the order of the CPIO is liable to be set aside with direction to provide point-wise information to the appellant within time bound frame.
- (6) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (7) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

(y)

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the order of the CPIO may be set aside to the extent it has been appealed against and CPIO/Deemed CPIOs may be directed to provide the information in question within time bound frame.
- (c) That imposition of penalty may also be recommended against the CPIO for not providing the complete and correct information.
- (d) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (e) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 27-08-2015

ANNEXURE-

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9316/15

Dated: 16-7-2015

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

ugg	V.				
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	75	U, JU	F 4.	23a)	Bec
	L'	cas	1	W.Ver	/
		113	1/	/	

1	Name of the Applicant	R.K. Jain		
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003		
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707		
50 III	(c) Fax No.	011-24635243		
3.	Whether a Citizen of India	Yes		
4.	Particulars of Information			
	Details of information required	 (A) Please provide inspection of case records of the following files (i) E/59073-76/13 (Ultimate Flexipack Ltd.) (ii) E/55979/13 (PG Electroplast Ltd.) (iii) E/1665/06 (SAIL) (iv) E/213-15/09 (Hero Motors) (v) E/56230/13 (Sheela Plastics) (vi) F/59691/13 (J.K.Tubes) (vii) E/59401/13 (Bathinda Industrial Gases) (viii) E/58252-55/13 (Shri Ganesh Plywood) 		
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.			
6.	A Postal Order No. 26F 027495 for Rs.10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.			

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

Hira/----9310

F.No. 19-116...../CESTAT/CPIO-ND/RP/20157, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 24/7/15 ID No. 10-7/6/2015

Subject: Information sought under RTI Act 2005.

Sir,

application of RTI to refer Please No. 9316/2017 16/7/15 (copy enclosed) wherein certain information are sought vide Under as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 9316/15 dated 16/7/15 CPIO ID No 6-116/2015 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before directly to the applicant and intimate the within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of undersigned RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajender Frasad) Accounts Officer/CPIO

To

1 AR, Evelan CESPAT, New Du 2 AR, SM CASPAT, NOW DU, 3. 181 To, Computer Re for uploading an website copy for mormation to! 1519-B BHISHAM PITAMAH MARG. INAZIR NAGAR, New Delhi-110003.

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association *Editor of*

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

de



Customs Excise G. Service tax Appellate Tribunal

0 3 AUG 2015

West Block No.-1.

New Delh

Bhishm Pitamah Marg, Wazir Nagar,

> DELHI - 110 003. HONE: 24693001-3004

MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/9316/15/R15940 31-07-2015

AR, Excise Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/9316/15, dated 16/7/2015

Dear Sir,

This refers to the letter F. No. 10-116/CESTAT/CPIO-ND/RP/2015 dated 24.07.2015 of Mr. Rajender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

ofc



ANNEXURE-4

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

Customs Excise & Series Exists in Pitamah Marg,
Wazir Nagar,
NEW DELHI - 110 003.
PHONE: 24693001-3004
WOBILE: 9810077977

RTI/P-195/9316/15/R15941 31-07-2015

AR, SM
Customs Excise & Service Tax Appellate Tribunal,
West Block 2,
R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9316/15, dated 16/7/2015

Dear Sir,

This refers to the letter F. No. 10-116/CESTAT/CPIO-ND/RP/2015 dated 24.07.2015 of Mr. Rajender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

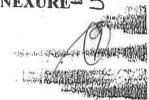
Thanking you,

Yours faithfully,

[R.K. Jain]



F.No...\O....\CESTAT/CPIO-ND/RP/2015
Customs, Excise and Service Tax, Appellate Tribunal,
West block No.2, R.K.Puram, New Delhi-110066.



Dated 91-08-2015

10 No. 10-116/2015

Subject: Information sounght under RTI Act.

of Shri RV Sam CPIO ID 16-16/15 the requisite information was called for from you, the same have not been provided by you till dated despite of letter/reminder dated 24-7-15 ssued to you as deemed CPID under section 6(3) and section 5(4) read with section 5(5) of Right to Information Act as you are the custodian of the information.

You are again requested to please provide the information within _____ days failing which you are responsible for any action or penal action imposed by the First appellate Authority or the Central Information Commission.

Accounts Officier CPIC

TO AR, Source, CESTAT, New Delhi

V- 15885

APPELLATE AUTHORITY UNDER RIGHT TO INFORMATION ACT, 2005

Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-65 (A)/CESTAT/FAA-SKM/2015 CPIO ID NO.10-116/CESTAT/CPIO-RP/2015

Shri R.K. Jain

...Appellant

Vs.

Shri S.K.Verma, Assistant Registrar/CPIO

...Respondent

Date of Hearing: 13.10.2015

ORDER SSI2015

Grievance of the appellant in this appeal is that the information sought for vide RTI Application dated 16.07.2015 have not been furnished either by the CPIO or the deemed CPIO. Considering the fact that furnishing of such information are not prohibited in the RTI statute, I direct the CPIO to furnish the information to the appellant within a period of two weeks from the date of receipt of this order. The concerned officials are directed to comply with this order strictly.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

- Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (9316/15) /Appeal/ 15939 dated 27.08.2015.
- 2. Shri S.K.Verma, Assistant Registrar/ CPIO, CESTAT, New Delhi.

3. Office Copy

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SIGN (DESPATCH SECTION)
SIGN (DESPATCH SERVICE : AX
APPELLATE HIS TONG

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Pof 11

Mpheal No. 64 (A)/2015

First Appeal under Section 19 of the Right to Information Act, 2005

against Deemed Refusal

Ref. 11

Ref. 11

Ref. No. :RTI/P-537/(9317/15)/Appeal/15940

Dated: 27-08-2015

То

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal 2 8 AUG 2015 New Delhi-110

A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

D. D	etalis About KTI Request.			
1.	Particulars of the CPIO against whose order appeal is preferred		ame Shri Rajender Prasad CPIO & Accounts Officer	
		(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Purain, New Delhi - 110066	
2.	Date of submission of application (Copy of application attached)	16-07-2015		
3.	Details of the order appealed against			
4.	Prayer or relief sought	See Prayer clause at the end		
5.	Last date for filing the appeal	16-9-2015		
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time	1	ne	
7.	Copies of documents relied upon by the applicant	2015. (A i	RTI application dated 16-7- nnexure-1)	
			f CPIO's letter dated 24-7- nnexure-2)	
		3. Copy of	Appellant's letter dated 31-7- AR(SM). (Annexure-3)	



4. Copy of Appellant's letter dated 31-7-2015 to AR(Excise).(Annexure-4)
5. Copy of CPIO's letter dated 21-8-2015.(Annexure-5)

BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 16-07-2015 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide inspection of case records of the following files
 - (i) E/58509/2013 (HMM Coaches)
 - (ii) E/58527/2013 (Kurlon Ltd.)
 - (iii) E/59254-56/2013 (Hindustan Zinc Ltd.)
 - (iv) E/59513/2013 (Hand Castle Petrofer Pvt. Ltd.)
 - (v) E/59569/2013 (Indian Heart Research & Supply Co. Ltd.)
 - (vi) E/59984/2013 (Kay Pan Sugandh Pvt. Ltd.)
 - (vii) E/58980/2013 (Mohit Petro Chemicals)
 - (viii) E/58913/2013 (Simbhaoli Sugar Ltd.)
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 24-7-2015 (Annexure-2) of CPIO to AR(SM) & AR(Excise). The Appellant vide letters dated 31-7-2015 (Annexure-3 & 4) requested the said authorities to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.



GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO & Deemed CPIOs is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.



PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant

Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 27-08-2015

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9317/15 Dated: 16-7-2015

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



ANNEXURE-

1.	Name of the Applicant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	(A) Please provide inspection of case records of the following files	
		(i) E/58509/2013 (HMM Coaches)	
		(ii) E/58527/2013 (Kurlon Ltd.)	
-		(iii) E/59254-56/2013 (Hindustan Zinc Ltd.)	
7,		(iv) E/59513/2013 (Hand Castle Petrofer Pvt. Ltd.)	
		(v) E/59569/2013 (Indian Heart Research & Supply Co. Ltd.)	
		(vi) E/59984/2013 (Kay Pan Sugandh Pvt. Ltd.)	
		(vii) E/58980/2013 (Mohit Petro Chemicals)	
£i .		(viii) E/58913/2013 (Simbhaoli Sugar Ltd.)	
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office. Information is being sought in larger public interest.		
6	A Postal Order No. 26F 027	27496 for Rs. 10 towards payment of fee is enclosed ed to filling the name in which the Postal Order is	

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

F.No...lo.417....../CESTAT/CPIO-ND/RP/20157 Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated-24/7/15 ID No. 10+17/201

Subject: Information sought under RTI Act 2005.

Sir,

application RTI to refer Please Shri R.K. Tair No. 937/15 vide 1.5 (copy enclosed) wherein certain information are sought 2005 Under as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No 10-117/2015 is No. 9317 | dated 16/7/15 CP10 ID forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 10 8 2015 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

Accounts Officer/CPIO

To

AR, SM, CBSTAT, New Duly AR Exelle CB3 My New Dely ANTO, Computer Re for uploading an website copy for information to: -

1519:-B BHISHAM PITAMAH MARG. - 110003

de

TIMERCUMO

ANNEXURE- 3

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

Appellate Tribunal

0 3 AUG 2015

West book 512-B, Blishim Pitamah Marg, New Delhi-110066 Wazir Nagar,

> NIM DECHI - 110 003. PHONE : 24693001-3004 MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/9317/15/R15938 31-07-2015

AR, SM
Customs Excise & Service Tax Appellate Tribunal,
West Block 2,
R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9317/15, dated 16/7/2015

Dear Sir,

This refers to the letter F. No. 10-117/CESTAT/CPIO-ND/RP/2015 dated 24.07.2015 of Mr. Rajender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

olc



ANNEXURE- 4

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association $Editor\ of$

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

1512-B, Bhishm Pitamah Marg,

Customs Excise & Service Tax Appellate Tribunal

Wazir Nagar, NEW DELHI - 110 003.

0 3 AUG 2015

PHONE: 24693001-3004

MOBILE: 9810077977

Delli add

Fax No. 011-24635243

RTI/P-195/9317)/15/R15939 31-07-2015

AR, Excise
Customs Excise & Service Tax Appellate Tribunal,
West Block 2,
R.K.Puram,
New Delhi - 110066

Sub: My RTI Application No. RTI/9317/15, dated 16/7/2015

Dear Sir,

This refers to the letter F. No. 10-117/CESTAT/CPIO-ND/RP/2015 dated 24.07.2015 of Mr. Rajender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]





Dated <u>21-08-2015</u>
ID No. 10-117/2015

Subject: Information sounght under RTI Act.

of Shri Profice CPIO ID 10 -117 15 the requisite information was called for from you, the same have not been provided by you till dated despite of letter/reminder dated 24-67-15 sued to you as deemed CPID under section 6(3) and section 5(4) read with section 5(5) of Right to Information Act as you are the custodian of the information.

You are again requested to please provide the information within _____ days failing which you are responsible for any action or penal action imposed by the First appellate Authority or the Central Information Commission.

Accounts Refriger/CP10

DAR, Freize, CESTAT, neur Delli

1-15886

APPELLATE AUTHORITY UNDER RIGHT TO INFORMATION ACT, 2005

Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-64 (A)/CESTAT/FAA-SKM/2015 CPIO ID NO.10-117/CESTAT/CPIO-RP/2015

Shri R.K. Jain

...Appellant

Vs.

Shri S.K.Verma, Assistant Registrar/CPIO

...Respondent

Date of Hearing: 13.10.2015

ORDER NO SIZOL

Grievance of the appellant in this appeal is that the information sought for vide RTI Application dated 16.07.2015 have not been furnished either by the CPIO or the deemed CPIO. Considering the fact that furnishing of such information are not prohibited in the RTI statute, I direct the CPIO to furnish the information to the appellant within a period of two weeks from the date of receipt of this order. The concerned officials are directed to comply with this order strictly.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

1. Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (9317/15) /Appeal/ 15940 dated 27.08.2015.

2. Shri S.K.Verma, Assistant Registrar/ CPIO, CESTAT, New Delhi.

3. Office Copy

2010

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First Appeal under Section 19 of the Right to Information Act, 2005

against Deemed Refusal

Ref. No.:RTI/P-537/(9310)

31/8/15/10

1st 1

Ref. No.: RTI/P-537/(9318/15)/Appeal/15941

Dated: 27-08-2015

Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Customs Excise & Service Tax Appellate Tribunal 2 8 AUG 2015

Block No.-2, R New Delhi-11

A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

1,.	Particulars of the CPIO against whose order appeal is	(a) Name Shri Rajender Prasad CPIO & Accounts Officer		
	preferred	(b) Address Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066		
2.	Date of submission of application (Copy of application attached)	17-07-2015		
3.	Details of the order appealed against	T.		
4.	Prayer or relief sought	See Prayer clause at the end		
5.	Last date for filing the appeal	17-9-2015		
6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time			
7.	Copies of documents relied upon by the applicant	 Copy of RTI application dated 17-7 2015.(Annexure-1) Copy of CPIO's letter dated 24-7 2015.(Annexure-2) Copy of Appellant's reminder letter dated 31-7-2015 to AR(Excise (Annexure-3) Copy of CPIO's letter dated 21-8 2015.(Annexure-4) 		



BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 17-07-2015 (Annexure -
 - 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide inspection of case records of the following files.
 - (j) E/514/2008-EX-DB Shaw Wallace & Co. Ltd.
 - (ii) E/56450/2013-EX-DB Airan Steel & Power Pvt. Ltd.
 - (iii) E/59779/2013-EX-DB Shree Flavours Ltd.
 - (iv) E/57080, 57093, 57226-57229, 58049-58050, 58861, 59598/2013-EX-DB - Golden Tobacco Ltd.
 - (v) E/60426/2013-EX-DB Ganges International Pvt. Ltd.
 - (vi) E/56321/2013-EX-DB Skyway Steel Industries
 - (vii) E/51580/2013-EX-DB Mahamaya Steel Industries
 - (viii) E/50241/2014-EX-DB- Bharat Aluminium Co. Ltd.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 24-7-2015 (**Annexure-2**) of CPIO to AR (Excise). The Appellant vide letter dated 31-7-2015 (**Annexure-3**) requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under



Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.

- (3) That the inaction of CPIO & Deemed CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.



That a personal hearing may be granted to the appellant before (d) deciding the appeal.

Signature of Appellant Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place : New Delhi Dated: 27-08-2015

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9318/15

Dated: 17-7-2015

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Applicate fillional 1...
2 0 JUL 2015

1.	Name of the Applicant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
, C	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	(A) Please provide inspection of case records of the following files.	
	10 to	(i) E/514/2008-EX-DB - Shaw Wallace & Co. Ltd.	
		(ii) E/56450/2013-EX-DB - Airan Steel & Power Pvt. Ltd.	
		(iii) E/59779/2013-EX-DB - Shree Flavours Ltd.	
		(iv) E/57080, 57093, 57226-57229, 58049-58050, 58861, 59598/2013-EX-DB - Golden Tobacco Ltd.	
		(v) E/60426/2013-EX-DB - Ganges International Pvt. Ltd. '	
		(vi) E/56321/2013-EX-DB - Skyway Steel Industries	
		(vii) E/51580/2013-EX-DB - Mahamaya Steel Industries .	
		(viii) E/50241/2014-EX-DB- Bharat Aluminium Co. Ltd.	
5.	I state that the information within the exemptions contain Right to Information Act, 20	sought is covered under RTI Act and does not fall ned in sections 8 or 9 or any other provisions of the 05	
6.	A Postal Order No. 26F 027497 for Rs. 10 towards payment of fee is enclosed herewith.		

Signatur of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

F.No. J.O. 11.8/CESTAT/CPIO-ND/RP/2015, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 24/7/15 ID No. 10-118/2015

Subject: Information sought under RTI Act 2005.

Sir,

application of RTI to refer Please No. 9318/2015 - Jaun Shri (copy enclosed) wherein certain information are sought vide 2005 Under as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application 10118/2015 is No. 9318/15 dated 17/7/15 CPIO ID No forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before style directly to the applicant and intimate the within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of undersigned RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Raiender Accounts Officer/CPIO

To

Al Scare Pm, CESTAT, N. Dellen

4. My For mormation to!

1519-B BHISHAM PITAMAH MARG. ACAR NOID DOLL - 115505.

N 15364

de



ANNEXURE-

x No. 011-24635243

R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India; Customs Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

Customs Excise a Service Tax Appellate Tribunal 12-B, Bhishm Pitamah Marg, Wazir Nagar, NEW DELHI - 110 003.

New Delhi-119066 PHONE: 24693001-3004

RTI/P-195/9318/15/R15932 - 31-07-2015

AR, Excise Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/9318/15, dated 17/7/2015

Dear Sir,

This refers to the letter F. No. 10-118/CESTAT/CPIO-ND/RP/2015 dated 24.07.2015 of Mr. Rajender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

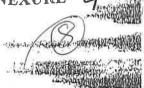
Thanking you,

Yours faithfully,

[R.K. Jain]

ANNEXURE- 4

F.No..\O....\\S...../CESTAT/CPIO-ND/RP/2015 Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.



Dated 9-1-08-2015

1D No. 10-118/2015

Subject: Information sounght under RTI Act.

of Shri R. L. Sein CPIO ID 10-118/15 the requisite information was called for from you, the same have not been provided by you till dated despite of letter/reminder dated 54-3-15 ssued to you as deemed CPID under section 6(3) and section 5(4) read with section 5(5) of Right to Information Act as you are the custodian of the information.

You are again requested to please provide the information within ____ days failing which you are responsible for any action or penal action imposed by the First appellate Authority or the Central Information Commission.

Accounts Hills/CPIO

N-15887

APPELLATE AUTHORITY UNDER RIGHT TO INFORMATION ACT, 2005

Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-63 (A)/CESTAT/FAA-SKM/2015 CPIO ID NO.10-118/CESTAT/CPIO-RP/2015

Shri R.K. Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

...Respondent

Date of Hearing/Decision: 22.09.2015

ORDER No 15 2015

The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 20.07.2015 have not been furnished by the CPIO. Pursuant to the appeal filed by the appellant, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 24.07.2015, followed with reminders dated 21.08.2015, 31.08.2015 and 16.09.2015 for necessary compliance to the Assistant Registrar (Excise), who is also the deemed CPIO. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO to collect the information from the concerned officials and to forward the same to the appellant within a period of three weeks from the date of

Last

receipt of this order. All concerned are directed to comply with this order strictly.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

- Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (9318/15) /Appeal/ 15941 dated 27.08.2015.
- 2. Shri Rajender Prasad, Accounts Officer/ CPIO, CESTAT, New Delhi.

3. Office Copy

20/10

SIGN. (DEEM OF SECTION)
SIGN. (DEEM OF SECTION)
APPELLATE TRIBUNAL
SEW DELHI-110065



First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal

Ref. No. :RTI/P-537/(9376/15)/Appeal/15964

Dated: 07-09-2015

1st Appellate Authority Under RTI Act, 2005, Oustoms, Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066



A. Contact Details:

1	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

		Particulars of the CPIO against whose order appeal is			
		preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066	
	2.	Date of submission of application (Copy of application attached)	24-07-2015		
	3.	Details of the order appealed against	Deemed Refusal		
	4. Prayer or relief sought		See Prayer clause at the end		
5	5 _′ .	Last date for filing the appeal	24-9-2015		
	6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		ne	
	7.	Copies of documents relied upon by the applicant	2015. (A)	nnexure-1)	
			2. Copy of (Annexu	CPIO's letter dated 30-7-2015. re-2)	
				Appellant's letter dated 31-7-nnexure-3)	

WS PILLS



BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 24-07-2015 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide the following information in relation to Appeal Nos. (i) E/60234/2013-EX-DB Minda Fumkama Electric Pvt. Ltd. (ii) E/60200-60203/2013-EX-DB Chirag Electronics & Others (iii) E/50449, 50452, 50454-50455/2014-EX-DB R.B. Steel Services & Others (iv) E/50472/2014-EX-DB R.G. Ford Products (v) E/50637/2014-EX-DB Prism Cement (vi) E/60684/2013-EX-DB Met-Trade India (vii) E/60673/2013-EX-DB C.P. Engg.
 - (i) Copies of all Order Sheets/Record of Proceedings.
 - (ii) Copies of all the notes put up by the registry with orders thereon.
 - (iii) Copies of any order/directions for out of turn listing of the matter
 - (iv) Details of the date on which the aforesaid mater was mentioned.

 Please also provide copies of the mention memo and directions thereon.
 - (v) Copies of relevant After Court Cause Lists
 - (vi) Copies of all notice of hearing issued to parties.
 - (vii) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.
 - (B) Please provide list of files from which the information as sought above is provided by you.
- (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
- (3) That the appellant received letter dated 30-7-2015 (**Annexure-2**) of CPIO to AR (Excise). The Appellant vide letter dated 31-7-2015 (**Annexure-3**) requested the said authority to provide the desired information within the



period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.
- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.



(9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 07-09-2015

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amneaune /

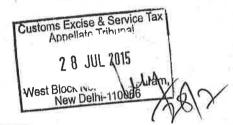
Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9376/15

Dated: 24-7-2015

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066



1.	Name of the Applicant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
3	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
		 (A) Please provide the following information in relation to Appeal Nos. (i) E/60234/2013-EX-DB - Minda Fumkama Electric Pvt. Ltd. (ii) E/60200-60203/2013-EX-DB - Chirag Electronics & Others (iii) E/50449, 50452, 50454-50455/2014-EX-DB - R.B.Steel Services & Others (iv) E/50472/2014-EX-DB - R.G. Ford Products (v) E/50637/2014-EX-DB - Prism Cement (vi) E/60684/2013-EX-DB - Met-Trade India (vii) E/60673/2013-EX-DB - C.P. Engg. (i) Copies of all Order Sheets/Record of Proceedings. (ii) Copies of all the notes put up by the registry with orders thereon. (iii) Copies of any order/directions for out of turn listing of the matter (iv) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon. (v) Copies of relevant After Court Cause Lists (vi) Copies of all vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama. 	

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-	1	/		

	(B) Please provide list of files from which the information as sought above is provided by you. Note:-Please provide point-wise information/response for each of above points. I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005.	
5.		
6.	A Postal Order No. 32F 026826 for Rs. 10 towards payment of fee is enclosed herewith. You are requested to filling the name in which the Postal Order is payable.	

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

F.No. 10-129 /CESTAT/CPIO-ND/RP/2015, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

30	715
DatedZi	
ID No. 10-1	27 15

Subject: Information sought under RTI Act 2005.

Sir,

application of RT! to refer Please Shri -No. 93 947:15 (copy enclosed) wherein certain information are sought vide Under as mentioned therein is related to your section.

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No 10-127-15 is No.9376/15 dated 247.15 CP10 ID forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 14/8/2015 directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

Accounts Officer/CPIO

	To
	1_AR EXCISI CESTAT N. Della
	2
	3. IN To, Computer Pla for uplocedity on website
	copy for information to!
/	Sh R. K. Jaun PITAMAH MARG.
	Sh R.K. Jam, PITAMAH MARG. 1519-B BHISHAM PITAMAH MARG.

olc



R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India; Central Excise Law Manual; Customs Tariff of India; Customs Law Manual; Excise & Customs Circulars & Clarifications; Excise & Customs Case Referencer; Service Tax Law Guide; Service Tax Handbook; Handbook of Duty Drawback on Goods & Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

Customs Excise a Service ran Appellate Tribunal

0 3 AUG 2015

Wazir Nagar,

EV BELHI - 110 003. UONE : 14693001-3004

MOBILE: 9810077977

Fax No. 011-24635243

RTI/P-195/9376/15/R15930 31-07-2015

AR, Excise Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/9376/15, dated 24/7/2015

Dear Sir,

This refers to the letter F. No. 10-127/CESTAT/CPIO-ND/RP/2015 dated 30.07.2015 of Mr. Rajender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

R.K. Jain]

APPELLATE AUTHORITY UNDER RIGHT TO INFORMATION ACT, 2005

Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-62 (A)/CESTAT/FAA-SKM/2015 CPIO ID NO.10-127/CESTAT/CPIO-RP/2015

Shri R.K. Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

...Respondent

Date of Hearing: 22.09.2015

ORDER No 54/2015

The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 24.07.2015 have not been furnished by the CPIO. Pursuant to the appeal filed by the appellant, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 30.07.2015, followed with reminders dated 31.08.2015 and 16.09.2015 for necessary compliance to the Assistant Registrar (Excise), who is also the deemed CPIO. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO to collect the Information from the concerned officials and to forward the same to the appellant within a period of three weeks from the date of

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

- Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (9376/15) /Appeal/15964 dated 07.09.2015.
- Shri Rajender Prasad, Accounts Officer/ CPIO, CESTAT, New Delhi.

3. Office Copy

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SIGN. (DECEMBER & SERVICE AND PPELLATE TRIBUNAL NEW YELHI-110068

Appeal No. 10-61(1)/2015



First Appeal under Section 19 of the Right to Information Act, 2005 against Deemed Refusal

Ref. No. :RTI/P-537/(9377/15)/Appeal/15965

Dated: 07-09-2015

1st Appellate Authority Under RTI Act, 2005, Customs, Excise & Service Tax Appellate Tribunal, West Block 2, R.K. Puram, New Delhi - 110066



A. Contact Details:

1.	Name of the Appellant	R.K. Jain
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003

B. Details About RTI Request:

-				
		Particulars of the CPIO against whose order appeal is	(a) Name	Shri Rajender Prasad
	1.			CPIO & Accounts Officer
		preferred	(b) Address	Customs Excise & Service Tax Appellate Tribunal,
				West Block 2, R.K. Puram,
				New Delhi - 110066
	2.	Date of submission of	24-07-2015	
	-	application (Copy of application attached)		Title _
	3.	Details of the order appealed against	Deemed Re	fusal
	4.	Prayer or relief sought	See Prayer clause at the end	
15/18	5.	Last date for filing the appeal	24-9-2015	
	6.	If appeal is being filed after 30 days, the reasons which prevented from filing appeal in time		me
	7.	Copies of documents relied upon by the applicant	1. Copy of 2015. (A	RTI Application dated 24-7-
		, ,	2. Copy of (Annexu	CPIO's letter dated 30-7-2015. ure-2)
				Appellant's letter dated 31-7-Annexure-3)

2/47/15/4



BRIEF FACTS OF THE CASE

- (1) That the appellant has filed an application dated 24-07-2015 (Annexure 1) under Section 6 of the RTI Act, 2005 requesting for the following information:
 - (A) Please provide the following information in relation to Appeal Nos. (i) E/411-412/2006-EX-DB -R.K.Polytubes (ii) E/600-601, 614, 715-716, 849, 864, 867 Vardhaman Sales Agency & Others (iii) E/902-905/2005-EX-DB Chandrawati Polymers (iv) E/1343/2005-EX-DB Arora Knit Fabrics Pvt. Ltd. (v) E/1338-1342/2006-EX-DB Venus Sugars & Ors (vi) E/600-601, 614, 715-716, 849, 864, 867, 907-909, 951, 973, 1717-1721, 1918-1920, 2053/2012-EX-DB Vardhaman Sales Agency & Others (vii) E/1189-1191/2011-EX-DB Shiv Shakti Earth Movers & Others
 - (i) Copies of all Order Sheets/Record of Proceedings.
 - (ii) Copies of all the notes put up by the registry with orders thereon.
 - (iii) Copies of any order/directions for out of turn listing of the matter
 - (iv) Details of the date on which the aforesaid mater was mentioned.

 Please also provide copies of the mention memo and directions thereon.
 - (v) Copies of relevant After Court Cause Lists
 - (vi) Copies of all notice of hearing issued to parties.
 - (vii) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama.
 - (B) Please provide list of files from which the information as sought above is provided by you.
 - (2) That the appellant vide para 5 of his said application has also made a declaration that the information sought for is not exempted under Section 8 or 9 of the RTI Act, 2005 and also stated that to the best of the knowledge of the appellant, the information pertains to the Office of the CPIO in question.
 - (3) That the appellant received letter dated 30-7-2015 (Annexure-2) of CPIO to AR (Excise). The Appellant vide letter dated 31-7-2015 (Annexure-3)



requested the said authority to provide the desired information within the period of 30 days as stipulated under Section 7(1) of the RTI Act, 2005. The Appellant has neither received any information nor any response from the said authority therefore, as per Section 7(2) of the RTI Act, 2005, the request for information shall be deemed to have been refused. Thus being aggrieved by such refusal, this Appeal.

GROUNDS OF APPEAL

- (1) That the action of the learned CPIO and the deemed CPIO in not providing the information to the appellant is illegal and contrary to the provisions and sprit of the RTI Act, 2005.
- (2) That the information sought by the appellant is not exempted under Section 8 or 9 or any other provisions of the RTI Act, 2005 and therefore, there was no valid cause or reason or ground for not providing the information.
- (3) That the inaction of CPIO is in violation of Sections 7(1) and 7(2) of the RTI Act, 2005 and is therefore, illegal. Such inaction is deemed to be a refusal to the request of the appellant without any reasonable cause or ground hence is illegal.
- (4) That the information sought is neither voluminous nor relate to older and larger period, thus could have easily been provided by the learned CPIO.
- (5) That the appellant is citizen of India and fulfilled all other requirements of the RTI Act and the Rules made thereunder and is entitled to the information in question.
- (6) That as per proviso to Section 8(1) of the RTI Act, 2005, the information which can not be denied to the Parliament or the State Legislatures shall not be denied to any person. The information sought by the appellant in the subject application is the one which cannot be denied to the Parliament or the State Legislatures and hence it cannot be denied or refused to the appellant.
- (7) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing.



- (8) That a personal hearing may be granted to the appellant before deciding the present appeal.
- (9) This is without prejudice to the right of the appellant to add, alter or modify any of the grounds of this appeal and adduce oral or written evidence at the time of hearing or till the appeal is disposed of.

PRAYER

Under the circumstances, the appellant prays as under:

- (a) That the Original Records may be summoned and perused.
- (b) That the CPIO may be directed to provide the information in question within a time bound frame.
- (c) That any other relief as the Appellate Authority deem fit and proper may also be ordered in favour of the appellant.
- (d) That a personal hearing may be granted to the appellant before deciding the appeal.

Signature of Appellant Telephone No.: 9810077977

24651101

Fax No. 011-24635243

Place: New Delhi Dated: 07-09-2015

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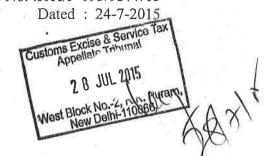
ANNEXURE S

Application under Section 6 of the Right to Information Act, 2005

Ref. No. :RTI/P-195/9377/15

To

Shri Rajender Prasad CPIO & Accounts Officer Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi – 110066



1.	Name of the Applicant	R.K. Jain	
2.	Address	1512-B, Bhishm Pitamah Marg Wazir Nagar New Delhi-110003	
	(b) Phone Nos.	09810077977, 011-24651101, 011-24690707	
17	(c) Fax No.	011-24635243	
3.	Whether a Citizen of India	Yes	
4.	Particulars of Information		
	Details of information required	relation to Appeal Nos. (i) E/411-412/2006-EX-DB -R.K.Polytubes (ii) E/600-601, 614, 715-716, 849, 864, 867 - Vardhaman Sales Agency & Others (iii) E/902-905/2005-EX-DB - Chandrawati Polymers (iv) E/1343/2005-EX-DB - Arora Knit Fabrics Pvt. Ltd. (v) E/1338-1342/2006-EX-DB - Venus Sugars & Ors (vi) E/600-601, 614, 715-716, 849, 864, 867, 907-909, 951, 973, 1717-1721, 1918-1920, 2053/2012-EX-DB - Vardhaman Sales Agency & Others (vii) E/1189-1191/2011-EX-DB - Shiv Shakti Earth Movers & Others (i) Copies of all Order Sheets/Record of Proceedings. (ii) Copies of all the notes put up by the registry with orders thereon. (iii) Copies of any order/directions for out of turn listing of the matter (iv) Details of the date on which the aforesaid mater was mentioned. Please also provide copies of the mention memo and directions thereon.	
		(v) Copies of relevant After Court Cause Lists(vi) Copies of all notice of hearing issued to parties.	

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		 (vii) Copies of all Vakalatnamas and no objections filed in case of change of lawyer. Please also intimate the date of filing of each Vakalatnama. (B) Please provide list of files from which the information as sought above is provided by you. Note:-Please provide point-wise information/response for each of above points. 	
5.			
6.	A Postal Order No. 32F 026827 for Rs. 10 towards payment of fee is enclosed herewith.		

Signature of Applicant Telephone No.: 9810077977 011-24651101, 24690707 Fax No. 011-24635243

Place: New Delhi Encl.: as above

F.No.........../CESTAT/CPIO-ND/RP/20155, Customs, Excise and Service Tax, Appellate Tribunal, West block No.2, R.K.Puram, New Delhi-110066.

Dated 20/0/15

ID No. 10 | 28/15

Subject: Information sought under RTI Act 2005.

Sir,

Therefore, in terms of the provisions of Section 6(3) and Section 5(4) read with Section 5(5) of RTI Act, 2005, the RTI application No. 9377 15 dated 247715 CPIO ID No 10-19-2415 is forwarded herewith to the following officers as deemed CPIO with the request to provide correct and para-wise information/inspection on or before 14 (241) directly to the applicant and intimate the undersigned within the stipulated time, failing which you are personally responsible for delay and penalty if any, under section 20 of RTI Act. You are, further requested to follow OM No.12/31/2013-IR dated 12-02-2013 circulated on 23-05-2013

Encl: as above

(Rajender Prasad) Accounts Officer/CPIO

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R.K. JAIN M.Com., LL.B.

President, Excise and Customs Bar Association

Editor of

EXCISE LAW TIMES & SERVICE TAX REVIEW

and author of

Central Excise Law Guide; Central Excise Tariff of India;
Central Excise Law Manual; Customs Tariff of India;
Customs Law Manual; Excise & Customs Circulars
& Clarifications; Excise & Customs Case Referencer;
Service Tax Law Guide; Service Tax Handbook;
Handbook of Duty Drawback on Goods &
Services; Valuation under Central Excise; Handbook of Foreign Trade Policy & Procedures

ANNEYHOE. 2

Customs Excise & Service, Phishm Pitamah Marg, Appellate Tribunal Wazir Nagar,

0 3 AUG 2015

NEW DELHI - 110 003.

PHONE : 24693001-3004 MOBILE : 9810077977

Fax No. 011-24635243

RTI/P-195/9377/15/R15931 31-07-2015

AR, Excise Customs Excise & Service Tax Appellate Tribunal, West Block 2, R.K.Puram, New Delhi - 110066

Sub: My RTI Application No. RTI/9377/15, dated 24/7/2015

Dear Sir,

This refers to the letter F. No. 10-128/CESTAT/CPIO-ND/RP/2015 dated 30.07.2015 of Mr. Rajender Prasad, Accounts Officer/CPIO, transferring my aforesaid RTI application to you under section 6(3) and section 5(4) read with section 5(5) of the RTI Act, 2005, for providing the information to me. As a Deemed CPIO, you are requested to kindly provide the information at the earliest as under section 7(1) of the RTI Act, information is to be provided within 30 days of the RTI Application.

Thanking you,

Yours faithfully,

[R.K. Jain]

APPELLATE AUTHORITY UNDER RIGHT TO INFORMATION ACT, 2005

Customs, Excise & Service Tax Appellate Tribunal West Block-2, R.K. Puram, New Delhi-66.

Appeal No.10-61(A)/CESTAT/FAA-SKM/2015 CPIO ID NO.10-128/CESTAT/CPIO-RP/2015

Shri R.K. Jain

...Appellant

Vs.

Shri Rajender Prasad, Accounts Officer/CPIO

...Respondent

Date of Hearing: 22.09.2015

ORDER No 53 2015

The grievance of the appellant in this appeal is that the information sought for vide RTI application dated 24.07.2015 have not been furnished by the CPIO. Pursuant to the appeal filed by the appellant, the CPIO submits that immediately after receipt of the application, the same was forwarded under the cover of letter dated 30.07.2015, followed with reminder dated 31.08.2015 and 16.09.2015 for necessary compliance to the Assistant Registrar (Excise), who is also the deemed CPIO. According to the CPIO, the information sought for have so far not been received from the concerned officials.

2. In view of above, I direct the CPIO for collection of information from the concerned officials and to forward the same to the appellant within a period of three weeks from the

stry.

date of receipt of the order. All concerned are directed to comply with this order strictly.

(S.K. MOHANTY)
APPELLATE AUTHORITY

Copy to:-

- Shri.R.K.Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003, w.r.t. letter No. RTI/P-537/ (9377/15) /Appeal/ 15965 dated 07.09.2015.
- 2. Shri Rajender Prasad, Accounts Officer/ CPIO, CESTAT, New Delhi.

3. Office Copy

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SIGN. (DESPENDENTION)
STOMS. EXCHANGE TRIBUNAL
APPELLATE TRIBUNAL
SEW DEL HI-110066